

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.137

IA(I.B.C)/646(CH)2023

IA(I.B.C)/230(CH)2024

In

CP(IB) No. 256/Chd/Hry/2019

(Disposed of)

IN THE MATTER OF:

Canara Bank

... Petitioner-Financial Creditor

Versus

SRS Real Estate Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 60(5) IBC 2016

Order delivered on 25.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 05.06.2024.

Sd/-

Court Officer